

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of January, 2022 (through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.1.2022 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	143/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Bairasiul Power Station.
	2.	145/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Chamera-I Power Station and for determination of tariff for the period 2019-24 in respect of Chamera-I Power Station.
	3.	407/GT/2020	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2019 to 31.3.2024 and Truing-Up of Generation Tariff from 1.4.2014 to 31.3.2019 in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL) to GRIDCO acting as nominee of Government of Odisha for procuring power for the Odisha Distribution Companies.
	4.	392/GT/2020 alongwith I.A.No.39/2021	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise (Interlocutory application for implementation of Judgment by Hon'ble Supreme Court dated 10.8.2018).
	5.	441/GT/2020	NTPC	Petition for approval of tariff of Talcher Super Thermal Power Station, Stage-II (2000MW) for the period from 1.4.2019 to 31.3.2024.
	6.	285/GT/2020	NTPC	Petition for revision of tariff of Vindhyachal STPS Stage-III (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	7.	402/GT/2020	NTPC	Petition for approval of tariff of Vindhyachal STPS Stage-III (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	8.	566/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 –) and for determination of tariff for the period 2019 – 24 in respect of the Panchet Hydel Power station, Unit No. I & II (2x40 MW).
	9.	570/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Chandrapura Thermal Power Station Units 7 and 8 (2 x 250 MW).
6.1.2022 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	I.A.No.85/2021 in Petition No.230/TD/2021	IVPL	Interlocutory application to allow the application and grant the liberty to Applicant to place the Revised Special Audited Balance Sheet as on 7.10.2021 on record forming part & parcel of Application / Petition No. 230/TD/2021.
	2.	165/TD/2021	SJVNL	Petition under sub-Section (1) of Section 15 of the Electricity Act, 2003 for grant of Category- I licence for inter State trading in Electricity.
	3.	365/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset 1- Extension of 220kV Navsari (GIS) Substation: 2 Nos line bays and Asset 2- Extension of 400kV Vadodara (GIS) Sub-station: 3 nos of bays (2 nos line bays & 1 no. bus reactor bay) including 1x 125 MVAR, 400kV Bus reactor under Transmission System associated with DGEN (1200 MW) of Torrent Power Ltd in Western Region.
	4.	6/TT/2020	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 2 line and 1 No. 220 kV Line Bay for 220kV Rewa pooling Barsaita Desh ckt 2 line at Rewa Pooling Station, Asset 2: 1 No. 220 kV Line Bay for 220 kV Rewa Pooling - Ramnagar Ckt - 1 line at Rewa Pooling station, Asset 3 : 2 Nos. 220 kV line Bays for 220 kV Rewa Pooling Badwar Ckt- 1 and Ckt - 2

			Line at Rewa Pooling Station and Asset-4: 1 no. 500 MVA, 400/220 kV ICT 3 along with associated 400 kV and 220 kV transformer bays at Rewa Pooling station under Transmission System for Ultra Mega Solar Park (750MW) in Rewa District, Madhya Pradesh in Western Region.
5.	359/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block in respect of Combined Assets consisting of Asset 1 80 MVAR Bus Reactor at Kaithal Sub-station Asset 2 LILO of both... circuits of 400 kV D/C (QUAD) Meerut Kaithal 400 KV D/C TL and associated bays at Bagpat GIS S/s, 125 MVAR Bus Reactor at Bagpat GIS S/stn & 500 MVA 400/220 kV ICT I at Bagpat GIS S/stn along with 1 nos. 220 kV line bays Asset 3 500 MVA 400/220 kV ICT-II at Bagpat GIS S/stn along with associated bays, Asset 4 2 No. 220 kV Line bays associated with Bagpat GIS Asset 5 One No. 220 kV line Bays (205 no. Bay) associated with Baghpat GIS Sub-station Asset 6 One No. 220 kV line Bays (210 no. Bay) associated with Baghpat GIS Substation Asset 7 One No. 220 kV line Bays (206 no. Bay) associated with Baghpat GIS Sub-station , Asset 8 One No. 220 kV line Bays (207 no. Bay) associated with Baghpat GIS Sub-station, Asset 9 One No. 220 kV line Bays (212 no. Bay) associated with Baghpat GIS Sub-station under Northern Region System Strengthening Scheme XIX in Northern Region.
6.	707/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Madhugiri Yelahanka 400kV D/C (Quad) Line with a small portion to be strung on multi-circuit tower of the SRSS-XII scheme with high ampacity conductor in Bengaluru area along with associated bays & equipments at Madhugiri Substation and Yelahanka GIS under "Transmission system associated with System strengthening -XIII in southern regional grid"
7.	7/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission System of Vindhyachal -IV & RIHAND - III {1000MW} Generation Project a. covered in CERC order dated 5.9.2018 in Petition No. 9/TT/2018 b. covered in CERC order dated 31.5.2016 in Petition No. 71/TT/2015 c. covered in CERC order dated 23.5.2016 in Petition No. 201/TT/2014 d. covered in CERC order dated 13.11.2017 in Petition No. 204/TT/2016.
8.	8/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for 240 MVA Switchable line reactor along with 850 ohm NGR and 765kV switchable line reactor bay (GIS) at 765/400kV Pune (GIS) substation under Western Region System Strengthening Scheme XVII.
9.	112/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 400 kV D/C Hiriyr Mysore transmission line along with associated bays and 2x80 MVAR switchable line reactors along with associated bays at 400/220 kV Mysore S/S, Asset-2: 1x500 MVA 400/220 kV ICTs along with associated bays at Tumkur (Pavagada)S/S, Asset-3: 1x125 MVA 400kV Bus Reactor along with associated bays at Tumkur (Pavagada) pooling S/S and Asset-4: 1x500 MVA 400/220 kV ICT along with associated bays and equipment's at Tumkur (Vasantnarsapur) S/S under Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavagada), Karnataka - Phase II (Part A).
10.	113/TT/2021 alongwith I.A. Diary No.345/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets (03 nos) under POWERGRID works associated with Transmission system strengthening in Indian System for transfer of power from new HEPs in Bhutan in Eastern Region (Interlocutory application seeking directions for listing and adjudication of the captioned Petition

			subsequent to the disposal of Petition No. 470/MP/2019).
11.	209/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1) 2 nos 400 kV line bays and 2 nos. 50 MVAR Switchable line reactors each at Cuddapah GIS and Madhugiri ends for terminating Cuddapah Madhugiri 400 kV (quad) D/c line and Asset 2) 2 nos 765 kV line bays and 1 no. 240 MVAR Switchable line reactor on each circuit of Vemagiri II- Chilakaluripeta 765 KV D/c line at Vemagiri II Pooling Station (2 nos. 240 MVAR Switchable line reactors) under "Substation Works Associated with Strengthening of Transmission System beyond Vemagiri" in Southern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
12.	169/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset 04 Nos Line Bays (GIS) at (Hyderabad) Maheshwaram 765/400kV SS, 02 Nos Line Bays at Warangal 400/220 kV SS and Balance items (PLCC, Telecom equipment and Line Terminal equipment such as LA, CVT & Wave Trap) at Kurnool 765/400kV SS under Sub-station works associated with additional inter-regional AC link for import of power into Southern Region i.e., Warora- Warangal and Chilakaluripeta-Hyderabad - Kurnool 765kV Link"
13.	349/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for assets under Transmission System for IPP Generation Projects in Madhya Pradesh and Chhattisgarh.
14.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TCB Line at Aligarh 765kV Switching Substation; Asset II - 1X1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)
15.	654/TT/2020	PGCIL	Petition for determination of transmission tariff from for Asset-I: Conversion of 02 Nos 400kV,50MVAR line reactors into switchable line reactors at Abdullapur Sub-station, Asset-II: Conversion of 63 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Balia (PG) and Conversion of 50 MVAR Fixed Line Reactor of 400kV Balia (PG)-Sohawal (PG) Line Circuit -1 & 2 to Switchable Line Reactor at Sohawal (PG) and Asset-III: Conversion of 50 MVAR Fixed Line Reactor of 400kV Kankroli-Zerda Line to Switchable Line Reactor at kankroli Sub-station under Conversion of Fixed Line Reactors into Switchable Line Reactors in Northern Region.
16.	655/TT/2020	PGCIL	Petition for approval of true up of transmission tariff for 2014-19 and determination of tariff for Asset I 1x500 MVA,765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV,500 MVA, single phase Auto Transformer as spare ICT at Jhatikra Sub-station under Spare 765/400 kV Transformers for Northern Region.
17.	694/TT/2020	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset 1: 2 Nos 765kV line bays at 765/400kV Indore Substation of POWERGRID (for Khandwa PS(TCB)-Indore 765 kV D/c line) & 240MVAR, 765 KV Switchable Line

				Reactors along with 700 Ohms NGR at 765/400KV Indore Substation end of each ckt of Khandwa Pool- Indore 765kV D/c line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
	18.	382/TT/2020	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for assets under "Transfer of Power from Generation Projects in Sikkim to NR / WR Part-B" in Eastern Region.
	19.	91/MP/2021	PGCIL	Petition under Section 79(1)(c),38(2)(b) & (c) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking allowance of interest during construction (IDC) and incidental expenses during construction (IEDC) for the period from 21.5.2015 to 21.9.2015 for 220 kV D/c New Melli-Rangpo line and Associated bays at New Melli and Rangpo alongwith 1 No.220 kV bus coupler bay each at Rangpo and New Melli implemented as part of the transmission system for transfer of power from generating station in Sikkim.
11.1.2022 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	275/MP/2021	SBE(4)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 27.4.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.3.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 100 MW (200 MW) Solar PV Power Plants established by SB Energy Four Private Limited in the State of Rajasthan having land admeasuring 20,23,430 Sq. meter each with effect from 19.11.2019 (On admission) .
	2.	274/MP/2021	SBE(3)PL	Petition under Section 79 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreements dated 6.10.2017 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.3.2020 in terms of which Land Tax is to be imposed upon the Project land of 2 x 50 MW (100 MW) Solar PV Power Plants established by SB Energy Three Private Limited in the State of Rajasthan (On admission).
	3.	72/MP/2020	SBE3PL	Petition under Section 79 (1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 for approval of Change in Law; and consequential relief(s) to compensate for the increase in capital cost and associated costs due to (a) introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states and (b) imposition and introduction of Safe Guard Duty on the import of solar cells (whether or not assembled in modules or panels) by way of Notification No.01/2018-Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 12 read with Article 16.3.1 of the Power Purchase Agreements dated 6.10.2017 between SB Energy Three Private Limited and Solar Energy Corporation of India Limited.
	4.	373/MP/2019	SBE 4PL	Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules.
	5.	179/MP/2020	TPREL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 19.7.2016, 21.10.2016, 21.10.2016 and 13.1.2017 executed between Tata Power Renewable Energy Limited and Solar Energy Corporation of India Limited for seeking compensation on account of Change in Law events due to enactment of GST Laws.

6.	450/MP/2019	MBP(MP)L	Petition seeking approval of the additional capital and operational expenditure on account of installation of various Emission Control Systems in compliance with Ministry of Environment, Forest and Climate Change Notification dated 7.12.2015.
7.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.04.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
8.	636/MP/2020	DIL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 10 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 along with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited for the supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra, seeking an in-principle approval of the additional Capital Expenditure to be incurred on account of installation of Limestone based Wet Flue Gas De-Sulphurization system necessitated by a Change in Law event i.e., Environment (Protection) Amendment Rules, 2015 dated 7.12.2015 and Environment (Protection) Amendment Rules, 2018 dated 28.06.2018 issued by the Ministry of Environment, Forest and Climate Change read with the letter issued by Central Pollution Control Board dated 11.12.2017
9.	300/MP/2018	GKEL	Petition seeking compensation on account of Change in Law events impacting revenues and costs during the Operating Period.
10.	301/MP/2018	GMRWEL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreements dated 17.3.2010, 21.3.2013 and 27.11.2013 executed between GMR Warora Energy Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.
11.	15/MP/2019	JPL	Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 for declaration that any variation in the cost of fuel invoiced to the Petitioner, owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, central excise duty, S.E.D. CST, energy cess, sizing charges, surface transportation, and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 7.8.2008.
12.	52/MP/2019 alongwith I.A.No.78/2021	SPPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for approval of 'Change in Law' and consequential relief to compensate for the increase in capital cost due to introduction of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017 and the State Goods and Services Tax Acts enacted by respective states, in terms of Article 12 of the Power Purchase Agreement dated 2.8.2016 between Solitaire Powertech Private Limited and Solar Energy Corporation of India Limited(Interlocutory application for urgent listing and direction).

13.	333/MP/2019	PGNMTL	Petition under Sections 63 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for allowing time overrun and cost overrun and the approval of increase in tariff adopted for Nagapattinam Salem Madhugiri Transmission System on account of Force Majeure and Change in Law events.
14.	514/MP/2020	ENICL	Petition under Sections 63, 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 seeking reliefs due to occurrence of certain Force Majeure and Change in Law events under the Transmission Services Agreement dated 6.8.2009.
15.	700/MP/2020	JPL	Petition under Sections 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of the event pertaining to change in law as per Article 10 of the Power Purchase Agreement dated 29.6.2012 read with Addendum I to PPA, dated 27.9.2017 executed between Petitioner and TANGEDCO for 200 MW medium term power supply (PPA-I) and as per the terms of Power Purchase Agreement dated 23.8.2013 executed between the Petitioner and TANGEDCO for 400 MW long term power supply (PPA-II).
16.	13/MP/2021	PSITL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for relief under Force Majeure, (Article 11) and Change in Law, (Article 12) of Transmission Service Agreement dated 31.8.2015, related to Strengthening of Transmission System beyond Vemagiri.
17.	49/MP/2021	NRSSXXIXT	Petition under Section 61, 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and the Transmission Service Agreement dated 2.1.2014 executed between NRSS-XXIX Transmission Limited and its Long-Term Transmission Customers for inter alia seeking relief for certain Change in Law events that have impacted the Project and reimbursement of additional expenditure incurred towards necessary use of helicrane for implementation of the Project.
18.	70/MP/2019	SEP&EL	Petition for seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to off-set financial/ commercial impact of 'Change in Law' events on account of imposition of Goods and Service Tax.
19.	240/MP/2019	GMRWEL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.3.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited.
20.	374/MP/2020	ACME	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Power Purchase Agreement dated 17.4.2017 executed by ACME Jaipur Solar Power Private Limited Petitioner with M. P. Power Management Company Limited and Delhi Metro Rail Corporation Limited and in terms of the directions issued by the Central Government vide its Notification bearing No. 23/43/2018-R&R dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law'.

	21.	267/MP/2021	NRSSXXXVI	Petition seeking approval of this Commission under Section 17(3) and 17(4) of the Electricity Act, 2003; read with Article 15.3 of the Transmission Service Agreement dated 13.1.2016, Article 17.3 of the Supplementary TSA dated 3.7.2017 and Regulation 12 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	22.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra State and related matters) Regulations, 2009.
13.1.2022 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	286/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 8800 MW Solar Power Plants connected to the Inter-State Transmission System (ISTS) linked with setting up of Solar Manufacturing Plant, selected through Competitive Bidding process as per the Guidelines dated 3.8.2017 of the Central Government as amended from time to time and interpreted and modified by the Central Government vide subsequent communications.
	2.	628/MP/2020	APIL	Petition under Section 79(1)(c), section 79(1)(f) and section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station.
	3.	525/MP/2020	SREL	Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Commission for inter alia resolving discrepancies arising on account of conflict between the SCOD under the PPA and the date of operationalisation of connectivity and long term access, for seeking recognition of Change in Law and Force Majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to exemption from payment of transmission charges, opening a Letter of Credit for PoC charges and quashing of the Default Notice issued by the CTU.
	4.	551/MP/2020	ASIPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 27, 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009, and the Detailed Procedure for Grant of Connectivity to Projects based on Renewable Sources to Inter-state Transmission System seeking relaxation of time period stipulated under Clause 11.2 of the Detailed Procedure and attendant Forms and Agreements for construction of dedicated transmission line and associated pooling substation.
	5.	63/MP/2021	Renew TN	Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to

				restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges.
6.	701/MP/2020	SPICCPL		Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Service Agreement dated 28.8.2019, Transmission Connectivity Agreement dated 5.3.2019 and Long Term Access Agreement dated 28.8.2019 are rendered impossible to perform and thereby void and directions to restrain the Respondent from invoking the bank guarantees and return the same to the Petitioner.
7.	103/MP/2021 alongwith I.A.No.71/2021	ACME		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 28.10.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 3.6.2019 executed between Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Deoghar Solar Power Pvt. Ltd., ACME Dhaulpur Powertech Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI.(Interlocutory application seeking to restrain respondent No. 1 from operationalising the long term access from 1.9.2021 and consequential relief)
8.	104/MP/2021 alongwith I.A.No.72/2021	ACME		Petition under Section 79 of the Electricity Act, 2003 along with statutory framework and the Tripartite Transmission Agreement dated 25.09.2018 executed between Power Grid Corporation of India Limited, ACME Solar Holdings Pvt Ltd and Fatehgarh-Bhadla Transmission Ltd., the Transmission Service Agreement dated 28.1.2019 executed between ACME Solar Holdings Pvt Ltd. and Power Grid Corporation of India Ltd. and the Long-Term Access Agreement dated 16.5.2019 executed b Power Grid Corporation of India Ltd. and ACME Solar Holdings Pvt Ltd. seeking directions to PGCIL to extend start date of LTA/commencement of LTA for ACME Phalodi Solar Energy Pvt. Ltd., ACME Raisar Solar Energy Pvt. Ltd. and align the same with the SCOD of the Projects, as extended by SECI (Interlocutory application for seeking urgent interim reliefs).
9.	92/MP/2018	SEPL		Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No. 1s obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner.
10.	149/MP/2019	PSEPL		Petition under Section 79 (1) (b), Section 79(1)(f) and Section 79(1) (k) of the Electricity Act, 2003 read with Article 11 of the power purchase agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner?s projects.
11.	285/MP/2019 alongwith	JPL		Petition under Section 79(1) (b) and 79 (1) (f) of the Electricity Act, 2003 seeking approval of guidelines/ mechanism for procurement of coal from alternate sources

		I.A.No.22/2020		(Interlocutory application for impleadment of Tata Power Delhi Distribution company as necessary party).
	12.	210/MP/2017	KTL (Part-Heard)	Petition seeking revision of the quoted transmission tariff payable in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date.
	13.	110/MP/2019 alongwith I.A.Nos.37&53/20 19 & 29/2020	PTCIL (Part-Heard)	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Limited through PTC India Limited (Interlocutory application for amendments of the Petition and for interim reliefs).
	14.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14. 3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd.
	15.	345/MP/2018	MPPMCL	Petition for treatment of power drawn by CTU connected 750 MW Rewa Solar Project during non-generation night hours and during shutdown periods and determination of tariff thereof.
	16.	373/MP/2018	BYPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
	17.	12/MP/2019	MPPMCL	Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages
	18.	196/MP/2019	PGCIL	Petition for approval under Regulation- 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 for determination of transmission tariff from DOCO to 31.03.2019 for 765 kV Line Bays and 240 MVAR Switchable Line Reactor at Raichur and Sholapur Sub-stations Under Line bays and reactor at POWERGRID Sub-station for Raichur Sholapur transmission line for Synchronous interconnection between SR and WR.
20.1.2022 Thursday At 10.30 A.M. Review Petitions Coram: Chairperson Member (ISJ) Member(AG) Member(PKS)	1.	23/RP/2021	PGCIL	Petition seeking review of the order dated 2.6.2021 in Petition No. 132/TT/2020(On admission)
	2.	24/RP/2021	MPPMCL	Petition seeking review of the order dated 20.8.2021 in Petition No.373/MP/2020 (On admission)
	3.	25/RP/2021	WKTL	Petition seeking review of order dated 31.8.2021 in Petition No. 135/MP/2021(On admission).
Coram: Chairperson Member (ISJ) Member(AG)	4.	15/RP/2021	PGCIL	Petition for review of the order dated 8.2.2021 in Petition No. 84/TT/2020(On admission)
	5.	16/RP/2021	PGCIL	Petition for review of the order dated 8.2.2021 in Petition No. 36/TT/2020 (On admission).
	6.	17/RP/2021	PGCIL	Petition for review of the order dated 8.2.2021 in Petition No. 85/TT/2020 (On admission).
	7.	21/RP/2021 alongwith I.A.No.77/2021	PTCUL	Petition for review of order dated 31.3.2021 in Petition No. 104/TT/2020 (Interlocutory application for stay of the operation of the order dated 31.3.2021 (On admission)
	8.	22/RP/2021	SJVNL	Petition for review of the order dated 4.6.2021 in Petition No.29/GT/2020(On admission)
	9.	24/RP/2020	WBSEDCL	Petition seeking review of the Order/ directions dated 30.6.2020 in Petition No. 367/MP/2019.

	10.	367/MP/2019	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed in Petition No. 255/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 30.04.2019 read with corrigendum dated 29.05.2019 passed by the Commission in Petition No. 255/MP/2017.
	11.	11/RP/2021	PGCIL	Petition for review and modification of order dated 25.1.2021 in Petition No. 85/TT/2019
	12.	12/RP/2021	PGCIL	Petition seeking review of the Order dated 11.2.2021 in Petition No. 167/TT/2020
Coram: Chairperson Member (AG) Member(PKS)	13.	26/RP/2021	JPL	Petition seeking review of the Order dated 24.11.2021 in Petition No.560/MP/2020 (On admission).
Coram: Member (ISJ) Member(AG)	14.	19/RP/2021	PGCIL	Petition for review of the order dated 2.2.2021 in Petition No. 312/TT/2020 (On admission).
21.1.2022 Friday At 10.30 A.M. Miscellaneous Petitions	1.	272/MP/2021 alongwith I.A.No.88/2021	MBP(MP)L	Petition under Section 79 of the Electricity Act 2003 read with Clause 9 and 10 of Billing, Collection & Disbursement Procedure dated 1.1.2021 seeking directions to quash and set aside the Bilateral Bills issued by Central Transmission Utility of India Limited on behalf of Power Grid Corporation of India Limited towards Bilateral Transmission Charges for the Connectivity Transmission Line (i.e., 400 kV Anuppur-Jabalpur Transmission Line) for the Billing Months January 2021 to December 2021(Interlocutory application for no coercive action) (On admission) .
	2.	281/MP/2021	MBP(MP)L	Petition under Sections 61 read with 79 of the Electricity Act 2003 and Regulation 6.3.B of CERC (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 and this Commission's Order No. L-1/219/2017-CERC dated 5.5.2017 seeking directions to Uttar Pradesh Power Corporation Limited for making payment for Technical Minimum Compensation on account of Part Load Operation of MB Power's 1200 MW (2x600 MW) Anuppur Thermal Power Project (On admission).
	3.	247/MP/2021	PGCIL	Petition under Sections 17(3)of the Electricity Act, 2003 read with the Regulation 62 of the Central Electricity Regulatory Commission (Terms and Conditions for determination of tariff), 2019 seeking approval for providing on Lease/License basis the Land and/or space in Building of Petitioner to its Wholly Owned Subsidiary Company (WOS) for undertaking Data Center activities(On admission) .
	4.	258/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 400 MW Renewable Energy Projects connected to inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines dated 3.8.2017 (Solar), 8.12.2017 (Wind), 11.10.2019(draft)/14.10.2020 (Notified) [wind-solar hybrid] of the Government of India.
	5.	260/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 1200 MW Wind Power Projects (Tranche-x) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding Process as per the guidelines dated 8.12.2017 of the Ministry of Power, Government of India.
	6.	211/AT/2021	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Solar Power Projects (Tranche-ix) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding process as per the guidelines dated 3.8.2017 of Ministry of

				Power, Government of India.
	7.	262/TD/2021	IESPL	Petition for grant of licence for Inter State Trading in Electricity to Ideal Energy Solutions Private Limited.
	8.	251/TD/2021	AESPL	Petition under Section 15 of the Electricity Act, 2003 read with Regulation 15 (3), Regulation 3 and 6 of Central Electricity Regulatory Commission (Procedure, Terms And Conditions for Grant of Trading License and other related Matters) Regulations,2020 seeking Downgradation of Trading Licence of Atria Energy Services Private Limited from Category- IV to Category- V Trading Licence.
	9.	266/TD/2021	NETS	Petition for down gradation of the Trading Licence under Regulations 9(4) and 15(3)(a) of Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020
	10.	119/MP/2017	RSTEPL	Petition under Section 79 of the Electricity Act, 2003 for the Power Purchase Agreement dated 8.1. 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited seeking extension of Scheduled Commissioning Date.
	11	275/MP/2020 alongwith I.A.No.86/2021	RSTEPL	Petition seeking payment from Respondent in terms of PPA dated 8.1.2011(Interlocutory application for amendments of the Petition).
	12.	257/TL/2021	PKATL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission License for implementation of 125 MVAR,420 kV Bus Reactor at Kala Amb on the RTM route to NRSS XXXI (A) Transmission Limited (now known as POWERGRID Kala Amb Transmission Limited)
	13.	54/MP/2021	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute with THDC Limited.
	14.	424/MP/2019	DBPL	Petition under Section 79 of the Electricity Act, 2003 for execution of Order dated 22.7.2019 passed by the Commission in Petition No. 117/MP/2017; and initiation of proceedings/ appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the Order dated 22.07.2019 passed by the Commission in Petition No. 117/MP/2017.
	15.	205/MP/2021	NTPC	Petition for recovery of additional expenditure incurred due to Ash Transportation Charges consequent to MOEF&CC Notification dated 3.11.2009 & Notification dated 25.1.2016 on a recurring basis.
	16.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers.
24.1.2022 Monday At 10.30 A.M. Miscellaneous Petitions	1.	206/MP/2021	NTPC	Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12.1.1 of the PPA dated 25.10.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (On admission).
	2.	232/MP/2021	NTPC	Petition under Section 79(1)(f) read with Section 142 of the Electricity Act, 2003 in terms of the Order dated 9.10.2018 in Petition No. 232/MP/2017, Petition No. 233/MP/2017 &

				Petition No. 13/MP/2018, Order dated 12.4.2019 in Petition No. 209/MP/2018, Order dated 27.03.2020 in Petition No. 395/MP/2018 and Order dated 5.2.2019 in Petition No. 187/MP/2018 , seeking recovery of the amount to the tune of Rs. 52 Crores approx. from Distribution Companies of Telangana, paid by the Petitioner as an intermediary Procurer to the various Solar Power Developers towards the Claim on account of the Change in Law allowed by this Commission(On admission).
3.	273/MP/2021	NTPC		Petition under Section 79 (1) (a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rate of Goods & Services Tax amounting to a Change in Law event with respect to the Solar PV Power Project having Project capacity of 140 MW at Bilhaur, Uttar Pradesh.
4.	256/MP/2021	AEFPL		Petition under Section 86 of the Electricity Act 2003 read with Article 12 of the Power Purchase Agreement dated 30.11.2018 seeking in-principal approval for Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 and 30.03.2020 in terms of which Land Tax is to be imposed upon Adani Solar Energy Four Private Limited (ASEFPL) 50 MW Solar Power Plants land measuring 10,11,715 Sq. meter with effect from 19.11.2019(On admission) .
5.	268/MP/2021	Powerica		Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation (On admission)
6.	237/MP/2021	KTL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the statutory framework governing Inter-state Transmission Systems, and Articles 11 and 12 of the Transmission Service Agreement dated 14.3.2016 executed between Khargone Transmission Limited and its Long-Term Transmission Customers for inter alia claiming compensation due to Change in Law and seeking extension in the scheduled commercial operation date of the relevant elements of the Project on account of Force Majeure(On admission).
7.	239/MP/2021	GTPL		Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.6.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to Change in Law events and force majeure events, extension of the scheduled commercial operation date of the transmission project on account of force majeure events adversely impacting its implementation and seeking appropriate directions(On admission).
8.	722/MP/2020	AP(41)PL		Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.
9.	723/MP/2020	APMPL		Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for declaration of 'change in law' event due to introduction and imposition of safeguard duty by way of Notification No. 2/2020-customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of

			Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 executed between the Petitioner and the Respondent No. 1.
10.	543/MP/2020	ACME	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 09.08.2016 executed between the Petitioner and NTPC for seeking approval of Change in Law events due to enactment of Telangana Tax on Entry of Goods into Local Areas Act, 2001 read with Judgment dated 11.11.2016 titled Jindal Stainless Limited & Anr. Vs. State of Haryana & Ors. and Batch (Civil Appeal Nos. 3453 of 2002) read with Show Cause Notice dated 2.1.2020 issued by Commercial Taxes Department, Government of Telangana and Assessment Order dated 11.2.2020 pronounced by Commercial Tax Officer, Mahboobnager Circle, Nalgonda Division, Telangana read with Hon'ble Telangana High Court Order dated 4.3.2020
11.	513/MP/2020	AP(m)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 7.8.2008 entered with Haryana Utilities; Guidelines for Determination of Tariff by Bidding Process for Procurement of Power by Distribution Licensees dated 19.1.2005, amended from time to time and revised Tariff Policy 2016, seeking compensation due to certain change in law events.
12.	16/MP/2021	SEIL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 1.4.2013 and amended Power Purchase Agreement dated 10.4.2015 entered into between Sembcorp Energy India Ltd. (formerly Thermal Powertech Corporation India Ltd.) and the distribution licensees of States of Andhra Pradesh and Telangana, seeking compensation on account of change in law event due to the levy of Evacuation Facility Charges and Rapid Loading Charges imposed by Coal India Limited.
13.	562/MP/2020 alongwith I.A.No.79/2021	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the competitive bidding guidelines and article 13 of the power purchase agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bijli Vtran Nigam Limited and Tata Power Trading Company L imited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events(Interlocutory application for amendments of the prayers etc.).
14.	500/MP/2020	NTPC	Petition under section 79 (1) (a) & (f) of the Electricity Act, 2003 read with Article 10 seeking relief of Change in Law in terms of Article 10 of the Power Purchase Agreement dated 30.3.2016 ("PPA") executed between the Petitioner and Madhya Pradesh Power Management Company Limited.
15.	720/MP/2020	CGPL	Petition under Sections 61, 63, 79 and 94 of the Electricity Act,2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019 and Petition on account of occurrence of 'Change in Law' event as per Article 13 of the Power Purchase Agreement (PPA) dated 22.4.2007 between Coastal Gujarat Power Limited and various procurers for claiming additional recurring / non-recurring expenditure incurred by the Petitioner for supply of power of the generating station located at Mundra, Gujarat.
16.	165/MP/2019	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming carrying cost/ interest on account of event pertaining to change in law allowed by the Commission vide order dated 18.4.2018 in Petition No.

				18/MP/2017 read with the terms of Power Purchase Agreements dated 13.6.2013 (PPA) executed between the Respondent No. 1/ KSEB and the Respondent No. 2/ PTC and back to back Power Purchase Agreements dated 13.6.2013 executed between the Petitioner and Respondent No. 2/PTC
	17.	174/MP/2019	BALCO	Petition for claiming carrying cost/ interest on account of event pertaining to change in law allowed by this Commission vide order dated 27.4.2018 in Petition No. 126/MP/2016 read with the terms of Power Purchase Agreements dated 23.8.2013 (PPAs) executed between the Petitioner and the Respondent No. 1/ TANGEDCO.
	18.	158/MP/2021 alongwith I.A.No.61/2021	LVTPL	Petition under Section 61, Section 63 and Section 79 of the Electricity Act, 2003 read with the statutory framework and Article 11, Article 12 and Article 16.3 of the Transmission Service Agreement dated 23.4.2019 executed between LakadiaVadodara Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming compensation due to Change in Law events, extension to the scheduled commissioning date of the transmission project on account of Force Majeure events adversely impacting its implementation and declaratory relief with respect to the Petitioner's scope of work (Interlocutory application for urgent hearing and grant in-principle approval to the force majeure events).
	19.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	20.	182/MP/2020	OGP-IITL	Petition under Sections 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 12 of the Transmission Services Agreement dated 20.11.2015, seeking monetary compensation on account of occurrence of force majeure and change in law events.
	21.	134/MP/2021	NERTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 27.12.2016 executed between NER-II Transmission Limited (Petitioner/ NER-II) and its Long-Term Transmission Customers for inter alia claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
25.1.2022 Tuesday At 10.30 A.M. Generation Tariff Petitions	1.	572/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2014 – 2019 and for determination of tariff for the period 2019 – 24 in respect of the Tilaiya Hydel Power station, Unit No. I & II (2X2 MW).
	2.	574/GT/2020	DVC	Petition for truing up of annual fixed charges for the period 2017 – 19 and for determination of tariff for the period 2019 – 24 in respect of the Bokaro 'A' Thermal Power Station Unit - 1(500 MW).
	3.	302/GT/2020	NTPC	Petition for for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	431/GT/2020	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	370/GT/2019	NEEPCO	Petition for revision of tariff for the period 1.4.2014 to 31.3.2019 carrying out truing up exercise for the period 2014-19 with respect to the capital expenditure including

				additional capital expenditure incurred during the period of 2014-15 to 2018-19 in respect of Kopili Hydro Electric Plant (4 x 50 =200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
6.	398/GT/2020	NEEPCO		Petition for determination of tariff for the period 1.4.2019 to 31.3.2024 in respect of Kopili Hydro Electric Power Plant (4 x 50 MW = 200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
7.	255/GT/2020	NHPC		Petition for truing up of tariff for the period 2014-19 in respect of Uri-I Power Station and determination of tariff for the period 2019-24 in respect of Uri-I Power Station.
8.	257/GT/2020	NHPC		Petition for truing up of tariff for the period 2014-19 in respect of Rangit Power Station AND determination of tariff for the period 2019-24 in respect of Rangit Power Station.
9.	245/GT/2020	THDC		Petition for approval of tariff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 1.4.2014 to 31.3.2019 on account of truing up exercise.
10.	244/GT/2020	THDC		Petition for approval of generation tariff of Koteshwar Hydroelectric Project (KHEP) (4x100MW) for the period 1.4.2019 to 31.3.2024.
11.	341/MP/2020	THDC		Petition for recovery of impact of wage revision of employees, impact of GST, Minimum Wages and Security expenses (CISF) in Koteshwar Hydro Electric Project (4x100 MW) during the period 1.1.2016 to 31.3.2019.
12.	21/GT/2021	UPCL		Petition seeking truing up of tariff for the period 1.4.2014 to 31.03.2019 and for determination of tariff for the control period starting from 1.4.2019 to 31.3.2024.
13.	155/MP/2019	UPCL		Petition filed under Section 79 (1) (f) of the Electricity Act, 2003 read with Articles 3, 6, 7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Legal)

21.1.2022